

[Shri Bhagavati]

matter personally. Assam produces the largest export earning commodities and it is expected that Assam gets its due share. Somehow the Assamese people have a feeling that the Central leaders do not pay attention to this border State; they feel neglected. I request the hon. Deputy Prime Minister to remedy this psychology. It may be wrong but this psychology is developing, which is not good for our country. Something should be done so that people may feel that they have no reasonable ground to complain against the Centre.

At present some railway divisions has been created in NEF Railways and only one division has been created in Assam—Lumding. There could be another division in Tinsukia and one more division in Rangpara or Rangiya. People feel that all the divisions should not be outside Assam and that at least three divisions should be inside Assam.

We are in difficult times and the Finance Minister has made some financial proposals. I appreciate the relief given by him to tea, jute and cotton textiles. There is one particular difficulty with regard to tea coming to West Bengal from Assam; it is subject to entry tax. The Finance Minister of Assam had taken up this matter with the West Bengal Government. It is to be seen whether it is possible that the Centre imposes some tax and divides the proceeds between Assam and West Bengal so that the same commodity is not subjected to two taxes and the tea industry as a whole is not made to suffer. I hope the Government will consider this matter also.

As regards the excise duty on fertiliser and power pumps, I do not think it is the time to levy such duties. Our cultivators have just begun to utilise fertilisers and it will not be correct to impose any burden on them at this stage; this will act as a disincentive and hence I request the Government to reconsider this matter. There should not be any tax on fertiliser and power pumps, or on kerosene because that also hits the lower middle class. They are already very much hit, because the cost of living is high. It will not be proper to have the additional burden on the

lower middle-class. Of course the Finance Minister has the unenviable task of mobilising resources by imposing taxes and we have to given him support. Otherwise, how can he run the Government? But some proposals are not acceptable to us and I hope he will reconsider them.

15.00 hrs.

Sir, I think one of the very important questions is how to encourage the people to save, because the flow of funds into investment, is a prerequisite for economic growth. That is the first condition of all economic growth. Funds must be made available by tax collection. But by taxation alone, we cannot have enough funds. If industrialists, as they want, are allowed tax concession so that they can save and invest that also cannot serve the purpose. We cannot also mobilise enough resources by total taxation. But we can educate the people to save voluntarily. We can create a proper climate for saving. That, we have not done. And that is why it has not been possible to mobilise enough resources for industrialisation.

There is enough capital in the country; amongst the agriculturists also, there is some money, but that has not been mobilised. We have not tried to get their co-operation in mobilising this money for productive investment. So, I would like to say that some machinery should be set up and some education is imparted so that in patriotic way the people can come forward to save their money and utilise that money for productive purposes and thus create more resources and income for the people.

I thank you for the opportunity you have given me to speak on the budget.

15.09 hrs.

### INDIAN PENAL CODE (AMENDMENT) BILL\*

(Substitution of section 309)

SHRI VIRBHADRA SINGH (Mahasu):  
I beg to move for leave to introduce a Bill

\*Published in Gazette of India Extraordinary, Part II, Section 2, dated 7.3.69.

further to amend the Indian Penal Code, 1860.

MR. DEPUTY-SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Indian Penal Code, 1860.”

*The motion was adopted.*

SHRI VIRBHADRA SINGH : I introduce the Bill.

15 02½ hrs.

CONSTITUTION (AMENDMENT)

BILL—Contd.

(Amendment of articles 80 and 171)

By Shri C. C. Desai

MR. DEPUTY-SPEAKER : Shri C. C. Desai—absent.

DIVISION No. 3]

AYES

[15 06 hrs.

Birua Shri Kolai  
Chakrapani. Shri C. K.  
Esthose. Shri P. P.  
Gopalan, Shri P.  
Gopalan, Shrimati Suseela  
Gowd, Shri Gadilingana  
Khan, Shri Ghayoor Ali  
Kundu Shri S.

Mangalathumadam, Shri  
Menon, Shri Vishwanatha  
Naik Shri G. C.  
Patel, Shri J. H.  
Rao, Shri V. Narasimha  
Shastri, Shri Ramavatar  
Viswanatham, Shri Tenneti  
\*Yadav, Shri Chandra Jeet

NOES

Agadi, Shri S. A.  
Bajpai, Shri Vidya Dhar  
Bhagavati, Shri  
Bhakt Darshan, Shri  
Chandrika Prasad, Shri  
Damani, Shri S. R.  
Deshmukh, Shri Shivajirao S.  
Dwivedi, Shri Nageshwar  
Ganesh, Shri K. R.  
Ganga Devi, Shrimati  
Hari Krishna, Shri  
Hazarika, Shri J. N.  
Jadhav, Shri Tulshidas  
Jadhav, Shri V. N.  
Kamble, Shri  
Kinder Lal, Shri  
Kureel, Shri B. N.  
Kushok Bakula, Shri  
Mahishi, Dr. Sarojini  
Mandal, Shri Yamuna Prasad  
Mohsin, Shri  
Naghnoor, Shri M. N.  
Nair, Shri N. Sreekantan  
Pahadia, Shri Jagannath

Partap Singh, Shri  
Patel, Shri Manibhai J.  
Patil, Shri S. B.  
Poonacha, Shri C. M.  
Prasad, Shri Y. A.  
Raju, Shri D. B.  
Rane, Shri  
Rao, Shri J. Ramapathi  
Rao, Dr. V. K. R. V.  
Roy, Shri Bishwanath  
Roy, Shrimati Uma  
Sadhu Ram, Shri  
Saigal, Shri A. S.  
Sapre, Shrimati Tara  
Sen, Shri Dwaipayana  
Sen, Shri P. G.  
Sethi, Shri P. C.  
Shambhu Nath, Shri  
Shankaranand, Shri  
Sheo Narain, Shri  
Siddheshwar Prasad, Shri  
Sudarsanam, Shri M.  
Verma, Shri Balgovind  
Virbhadra Singh, Shri

\*Wrongly voted for 'AYES'.

Being a Constitution (Amendment) Bill, we will have to clear the lobbies and have a division.

SOME HON. MEMBERS : What is it, Sir ?

MR. DEPUTY-SPEAKER : This being a Constitution (Amendment) Bills voting has to be by division. The lobbies have been cleared.

The question is :

“That the Bill further to amend the Constitution of India be taken into consideration.”

*The Lok Sabha divided*